

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 866**

**TO BE ANSWERED ON THE 14TH DECEMBER, 2022/ AGRAHAYANA 23, 1944
(SAKA)**

WELFARE OF CAPF PERSONNEL AND THEIR DEPENDANTS

866 SHRI DEEPENDER SINGH HOODA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) what new initiatives Government has taken or planning to take for the welfare of CAPF personnel and their dependants in the last three years;**
- (b) whether there is a proposal to partially or fully waive off GST imposed on Central Police Canteen as has been done in case of the Canteen Stores Department (CSD) Canteen where 50 per cent GST has been waived off, details thereof;**
- (c) whether there is a proposal to start Ardh Sainik Schools also for children of CAPF personnel like the Sainik schools, details thereof; and**
- (d) how many States have functional Ardh Sainik Kalyan Board for welfare of CAPF families, details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

- (a): Welfare measures undertaken for CAPF personnel are at Annexure.**
- (b): Quality products through Central Police Canteen (CPC), now renamed as Kendriya Police Kalyan Bhandar (KPKB), are being provided to beneficiaries at discounted rates through direct negotiation with the firms/suppliers. To ascertain quality of the products, all standard parameters as per Government rules/guidelines are ensured before registration of the products with KPKB.**

There is no exemption in GST to products sold through Kendriya Police Kalyan Bhandar.

(c): There is no proposal to set-up Ardh Sainik Schools like the Sainik Schools.

(d): Welfare and Rehabilitation Board (WARB) has been established to look after the welfare and rehabilitation of retired CAPFs personnel and their families including NoKs of deceased/disabled personnel. WARB has further designated State Welfare Officers (SWOs) and District Welfare Officers (DWOs) in States/UTs. Presently, 30 SWOs and 156 DWOs are functional for the purpose.

Welfare measures for CAPF personnel and their dependants/ families.

- Enhancement of existing Risk & Hardship Allowances of CAPF personnel deployed in the State of Jammu and Kashmir and Left-Wing Extremism (LWE) affected Districts for Anti Naxal Operations.
- Sanction of additional HRA at the rate of 'Y' Class city (16% of basic pay) to the CAPF personnel posted in Kashmir Valley for keeping their families at last place of posting, if retention of Government accommodation has not been availed.
- Development of a common website viz. "CAPF eAwas" web portal for online registration and allotment of Departmental Pool Residential Accommodation to CAPF personnel. It is also provided facility for inter-Force allotment.
- Creation of 42 posts of Medical Officer and paramedic staff in CRPF for six Field Hospitals in Bastar Regoin Chhattisgarh.
- Continuation of the existing school bus facility to the wards of CAPF personnel deployed in J&K, LWE and NE States.
- Airlift facility to Assam Rifles personnel and their families engaged in the air maintenance task from Jairampur/Jorhat to Vijaynagar and back.
- A "CAPF Punarvaas" scheme was launched by linking Private Security Agencies (Regulation) Act (PSARA) website with WARB website where the data of retired and willing Ex-CAPF/AR personnel is made available to Private Security Agencies on PSARA website for re-employment in Private Security Agencies.
- In view of the disputes while sanctioning Central ex-gratia lump sum compensation to NoK of the deceased CAPF personnel, a provision has been introduced for sharing the compensation amount among the eligible dependent family members along with NoK where nominee is not stated.
- Issuance of guidelines for Contributory Fund to bring uniformity in payout in CAPFs.
- The amount under the Prime Minister Scholarship Scheme (PMSS) has been enhanced to Rs. 3000/- per month for girls and Rs.2500/- per month for boys.
- Following benefits admissible to Next of Kin (NoK) of CAPFs & Assam Rifles personnel who sacrifice their lives in the line of duty, *inter alia*, include :-
 - (i) The Central ex-gratia lump-sum compensation ranging from Rs. 25 to 45 lakhs.
 - (ii) Liberalized Family Pension under Central Civil Services (Extra Ordinary Pension) Rules, 1939.
 - (iii) All other normal service benefits viz, Death-cum-Retirement Gratuity (DCRG), Leave Encashment, Central Government Employees Group Insurance Scheme (CGEGIS), General Provident Fund (GPF), etc.

- (iv) Ex-gratia and other type of financial assistance from Risk/Welfare/Benevolent Fund of the Force concerned in accordance with the norms of the Fund.
- (v) Public contribution up to Rs.15 lakhs by uploading names of such personnel on 'Bharat ke Veer' online portal. Additional financial assistance of Rs.10 lakhs to parents of married deceased personnel from 'Bharat ke Veer' Corpus.
- (vi) Insurance coverage under CAPF Salary Package Scheme.
- (vii) Issuance of 'Operational Casualty Certificate' entitling NoKs to certain benefits viz., Air and Rail travel fare concession and allotment of retail petroleum outlet.
- (viii) Compassionate appointment to the eligible dependents in accordance with the Government instructions.
- (ix) Quota for wards for admission to MBBS and BDS Courses.
- (x) Payment of compensation/assistance by some States/Union Territories as per their rules.
